

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.05
CP (IB) No.15/BB/2022

IN THE MATTER OF:

M/s. Jayshree Industries ... Petitioner
Vs.
M/s. Allam Infinite India Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 12.01.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Advocate
For the Respondent : Ms. Archana, Adv.

ORDER

1. Heard the learned Counsels for the Petitioner and the Respondent.
2. Pursuant to order dated 14.12.2022, Ld. Counsel for the Petitioner submits that she is filing rejoinder today and requested for short adjournment. On the other hand, Ld. Counsel for the Respondent submits that they have engaged Senior Counsel to argue the matter on the next date.
3. List the case on **16.02.2023**.

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MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

- S d -

T. KRISHNAVALLI
MEMBER (JUDICIAL)

Krishna